

(c) No, Sir.

Issue of Import Licences for Finished Steel

**3500. Shri Kajrolkar:
Shri Siddiah:**

Will the Minister of Iron and Steel be pleased to state:

(a) whether the Deputy Iron and Steel Controller, Bombay is not issuing licences against import applications of scrap exporters who are allowed to import certain items of finished steel as entitlement against their scrap exports; and

(b) if so, the reasons therefor?

The Minister of Iron and Steel (Shri T. N. Singh): (a) Yes, Sir.

(b) As the licences are issued on the recommendation of the Metal Scrap Trading Corporation, whose office is located at Calcutta, the issue of licences for import of steel items against export of scrap has been centralised at the office of the Iron and Steel Controller, Calcutta. The arrangement has worked satisfactorily. It also reduces the risk of issuing more than one license on the basis of the same recommendation of the Metal Scrap Trading Corporation.

Copper Conductor Plant

**3501. Dr. Chandrabhan Singh:
Shri U. M. Trivedi:
Shri Shiva Dutt Upadhyaya:
Shri Wadiwa:
Shri Parashar:**

Will the Minister of Industry be pleased to state:

(a) whether the Madhya Pradesh State Industries Corporation have requested for the grant of industrial licence for the manufacture of covered copper conductor plant as an ancillary to the Heavy Electricals, Bhopal for which a letter of intent was issued earlier;

(b) if so, the present position of the case and the nature of difficulty experienced by Government in the matter of granting the licence; and

(c) when the matter is likely to be finalised?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Yes, Sir. The facts are that a letter of intent was issued in October, 1964 to the Madhya Pradesh State Industries Corporation Ltd., for a capacity of 1200 tons per annum of paper covered strips (covered copper conductor), as an ancillary to the Heavy Electricals, Bhopal. The Licence was to issue after they had finalised arrangements in respect of the following to the satisfaction of Government:—

1. Foreign Collaboration.
2. Import of plant and Machinery and
3. Issue of Capital.

The M.P. Industries Corporation were negotiating with firms in Japan and France for Foreign Collaboration/import of plant and machinery and have submitted their proposals for foreign collaboration/Import of plant and machinery only recently for approval. These proposals are at present under scrutiny by the Technical Advisers (D.G.T.D.). The Industrial Licence will issue as soon as these pending issues are settled to the satisfaction of Government.

**असवल बोहर स्टेशन पर 1-डी० आर०
शटल गाड़ी**

3502. जगदेव सिंह सिद्दाली : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 4 अगस्त, 1966 को उत्तर रेलवे के असवल बोहर रेलवे स्टेशन पर 1-डी० आर० शटल गाड़ी के साथ हुई घटना के बारे में शिकायत तथा नित्य वाली संख्या रोडवेजक द्वारा भेजा गया निबन्ध प्रकृत हो गया है ;

(ख) क्या उक्त घटना की कोई जांच की गई है और इस सम्बन्ध में क्या कार्यवाही की गई है ; और

(ग) यदि हां, तो उक्त क्या परिणाम रहा ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) जी हां ।

(ख) जी हां ।

(ग) इस सम्बन्ध में की गयी जांच से यह साबित हुआ है कि यह घटना गाड़ो का इंजन खराब हो जाने के कारण हुई । दोषी कर्मचारियों के विरुद्ध अनुशासन सम्बन्धी कार्रवाई शुरू हो गई है जिसमें जिन दूसरी बातों का जिक्र किया गया है उनके सम्बन्ध में भी कार्रवाई की जा रही है ।

Railway Cash Found Missing

3503. **Shri Vishwa Nath Pandey:**
Shri Brij Easi Lal:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that rupees 20,000 belonging to the Western Railway were found missing from the cash box when it was being unloaded off a Bhatinda-Bikaner train at Bikaner Railway Station on the 8th August, 1966; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, but the cash belonged to Northern Railway and the amount of loss involved was Rs. 15,713.79P and not Rs. 20,000. This was noticed at Bikaner station on 7.8.66 and not on 8.8.66.

(b) The case was reported to Government Railway Police, Bikaner who arrested two suspects in this connection. The case is still under police investigation. A Departmental Com-

mittee is also enquiring into the matter.

Shelling and Peeling of Cashew

3504. **Shri Shree Narayan Das:** Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that the process of mechanical shelling and peeling of cashew has recently been patented by an Italian firm;

(b) whether it is also a fact that the cashew-growing East African countries from where major portion of cashew is imported into India are going in for Italian invention;

(c) if so, whether the Cashew Board has considered its implications; and

(d) whether steps have been taken for growing cashew in our own country so that we may not depend on imports?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Yes, Sir.

(c) There is no Cashew Board, but the Government have considered the implications.

(d) Yes, Sir.

Geological Survey of India

3505. **Shri Balkrishna Wasnik:** Will the Minister of Mines and Metals be pleased to state:

(a) whether it is a fact that large scale transfers are likely to be effected in the Exploration Wing of the Geological Survey of India at Nagpur thus reducing the number of employees in the Nagpur office; and

(b) if so, the reasons therefor?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). Consequent on the decision to transfer the Prospecting Wing of the Indian Bureau of Mines to the administrative control of the Geological Survey of India and set up an integrated organisation for exploration of minerals.